

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:1182
ANSWERED ON:03.03.2011
THREE TIER PANCHAYATI RAJ SYSTEM
Ju Dev Shri Dilip Singh

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the names of the States where three tier panchayati raj system has been introduced;
- (b) the names of the States out of the above where elected panchayats have been functioning;
- (c) the reasons for not introducing the said panchayati raj system in some of the States in the country; and
- (d) the efforts being made to introduce the said system in every State?

Answer

MINISTER OF PANCHAYATI RAJ (SHRI VILASRAO DESHMUKH)

- (a): Where Part IX of the Constitution applies, States are required to constitute Panchayats at three tiers, i.e., Village, Intermediate and District except the States having a population of less than 20 lakhs, which may not constitute a Panchayat at Intermediate level.
- (b): Elections to Panchayats have been held in all the States as mandated in Part IX of the Constitution except Jammu & Kashmir which has its own Panchayati Raj Act. Detailed information is at Annex.
- (c) & (d): As per Article 243M of the Constitution, State of Nagaland, Meghalaya, Mizoram, Sixth Schedule Areas and hill areas of Manipur are exempted from application of Part IX of the Constitution.